

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/191/2021**

This the 15th day of January, 2021



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd. Maqbool Ganai Age 55 years, S/o Abdul Salam Ganai, R/o Nazneenpora, Tehsil Tral, Dist Pulwama.

.....Applicant

(Advocate: Mr. Asiq Maqbool-Not Present)

**Versus**

1. State of Jammu and Kashmir through Commissioner Secretary to Govt Revenue Deptt J&K Srinagar.
2. Divisional Commissioner J&K Kashmir.
3. Additional Commissioner, Kashmir.
4. Deputy Commissioner, Pulwama.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Id. Deputy Advocate General)

**ORDER**

**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending link and pin to the learned counsel for the applicant, he has not joined the conference today.

2. It seems that the applicant has lost interest in pursuing the case.
3. Accordingly, the T.A. is dismissed in default and for non prosecution.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**